

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 28th June, 2024 is published together with Statement of Objects and Reasons for general information:—

L.A Bill No. 25 of 2024

A Bill further to amend the Tamil Nadu Transparency in Tenders Act, 1998.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Transparency in Tenders (Second Amendment) Act, 2024. Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu Act 43 of 1998.

2. In section 16 of the Tamil Nadu Transparency in Tenders Act, 1998, for clause (j), the following clause shall be substituted, namely:— Amendment of section 16.

“(j) of consultancy and financial services from the Tamil Nadu Urban Infrastructure Financial Services Limited with the prior approval of the Government:

Provided that a committee, consisting of the Secretary to Government of the Department concerned, the Secretary to Government, Finance Department and the Managing Director of the Tamil Nadu Urban Infrastructure Financial Services Limited, shall determine the fee for the services to be procured;”.

STATEMENT OF OBJECTS AND REASONS.

Clause (j) of Section 16 of the Tamil Nadu Transparency in Tenders Act, 1998 (Tamil Nadu Act 43 of 1998) *inter-alia* provides that the provisions of sections 9 and 10 shall not apply to procurement of consultancy and financial services from the Tamil Nadu Water Investment Company Limited or the Tamil Nadu Infrastructure Fund Management Corporation Limited or the Tamil Nadu Urban Infrastructure Financial Services Limited, with the prior approval of the Government. Since, the Tamil Nadu Water Investment Company Limited and the Tamil Nadu Infrastructure Fund Management Corporation Limited are now developed, they may be allowed to compete in the open market. Accordingly, it has been decided to omit the abovesaid two entities from the purview of the said clause (j) of section 16, by amending the Tamil Nadu Transparency in Tenders Act, 1998 (Tamil Nadu Act 43 of 1998) suitably.

2. The Bill seeks to give effect to the above decision.

THANGAM THENARASU,
*Minister for Finance and
Human Resources Management.*

Secretariat,
Chennai-600 009,
28th June 2024.

K. SRINIVASAN,
Principal Secretary.